N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Friday, 10th June 2022 :**

Sr. No	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 46)**	For Admission, hearing, order matters and applications therein: (A) Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	For Admission, hearing, order matters and applications therein: (A) Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.

Dated this the 9th day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.